

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 01.03.2019**

**Misc. Application No. 92 of 2019**  
**IN**  
**Appeal No. 434 of 2018**

BSE Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street,  
Mumbai- 400 001

...Applicant  
(Original Respondent No.1)

**In the matter of**

1. Bharat Dahanukar  
21, Khushnuma Apartments,  
29 M L Dahanukar Marg,  
Mumbai- 400 026

2. Vishwajit Dahanukar  
21, Khushnuma Apartments,  
29 M L Dahanukar Marg,  
Mumbai- 400 026

...Appellants

Versus

1. BSE Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street,  
Mumbai- 400 001

2. Good Value Marketing Company Limited  
3<sup>rd</sup> Floor, Industrial Assurance Building,  
Churchgate,  
Mumbai- 400 020, Maharashtra

...Respondents

Mr. Tomu Francis, Advocate with Mr. Arka Saha, Advocate i/b  
Khaitan & Co. for Applicant/ Original Respondent No. 1

Ms. Rakshita Poddar, Advocate i/b Mindspright Legal for  
Respondents/ Original Appellants.

CORAM: Justice Tarun Agarwala, Presiding Officer

Per: Justice Tarun Agarwala (Oral)

1. This matter is not on Board today. A mention was made by the learned counsel for the Applicant/ Original Respondent No. 1.
  
2. Heard learned counsel for the parties. Six weeks further time is allowed to the Applicant/ Original Respondent No. 1 to decide the representation filed by the Respondents / Original Appellants in terms of the order dated January 07, 2019 passed in Appeal No. 434 of 2018.
  
3. Miscellaneous Application is disposed of accordingly.

Sd/-  
Justice Tarun Agarwala  
Presiding Officer